

ITEM NO.20

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22134/2022

(Arising out of impugned final judgment and order dated 13-10-2022 in WP(C) No. 13223/2022 passed by the High Court Of Delhi At New Delhi)

AALMA

Petitioner(s)

VERSUS

DELHI HIGH COURT

Respondent(s)

([FOR DISPOSAL])

Date : 26-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Arvind Kumar Sharma, Adv.
Ms. Aniteja Sharma, Adv.
Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Ms. Kavita Jha, AOR
Mr. Aditeya Bali, Adv.

Ms. Binu Tamta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Prima facie we are of the view that for the post of Junior Judicial Assistant/ Restorer to have a percentage of interview marks of 25 out of 125 would amount to 20 per cent weightage for an interview which is carried out by three Registrars of the Court. The matter does not rest at this as the minimum interview marks

have also been provided. The irony of the situation is apparent from the fact that the appellant before us would otherwise fall in a category of OBC having the highest marks but for the disqualification on not getting minimum marks of 11 and getting 10 marks.

On a query from the Court as to how many candidates were interviewed and over what period of time, it transpires that on an average each candidate would get about five minutes to be interviewed.

We have issued leave in the matter as we would like to examine whether the aforesaid kind of conditions can be provided for in post of this nature.

In the meantime, looking to the factual scenario of the appellant, we grant an interim direction for appointment of the appellant and the necessary formalities to be completed within 15 days from today.

Needless to say the appointment will be made subject to the final judgment in the matter.

List in the category of after notice miscellaneous matters on 07th November, 2023.

Learned counsel for the parties to file short synopsis running into not more than three pages each.

In the meantime, learned counsel for the respondent to place relevant rules on record, as prayed for.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER